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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 198/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

Name of the Company:

Parshwanath Enterprise.

V/s.

Anil Technoplus Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Aryun R. Sheth

Adv. & Solicitor Openetioney Creditors 12. P. Parelle

2. Kning R. Paretch

Adv

. NA

ORDER

Learned Advocate Mr. Arjun Sheth with Learned Advocate Ms. Krina Parekh present for Operational Creditor/Petitioner. None present for Respondent.

Proof of service of notice on Respondent not filed.

Petitioner Counsel represented that notice sent to respondent returned unserved. Returned cover not filed.

Petitioner shall file unserved cover.

List the matter on 17.01.2018.

MANORAMA KUMARI

MEMBER JUDICIAL

Dated this the 22nd day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL